

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**IA No. 265 of 2013 in DFR No. 1364 of 2013**

**Dated : 22<sup>nd</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**D. Subrahmanya Bhat ...Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission  
& Anr**

**...Respondent(s)**

**Counsel for the Appellant(s): Mr. Shridhar Prabhu  
Counsel for the Respondent(s):**

**ORDER**

**(IA No. 265 of 2013 – for waiver of court fee)**

We have heard the Learned Counsel for the Applicant/Appellant.

The Learned Counsel for the Applicant/Appellant requests for some more time for filing the court fee of Rs. 50,000/-. Accordingly, the Applicant/Appellant is directed to pay Rs. 50,000/- within 6 weeks in the Registry. After compliance, the Registry is directed to post the Appeal for Admission at Chennai Circuit Bench.

Post the matter for Admission on **19.12.2013 at Chennai Circuit Bench.**

**(Rakesh Nath)  
Technical Member  
mk**

**(Justice M. Karpaga Vinayagam)  
Chairperson**